
(2009) 05 SC CK 0248

Supreme Court of India

Case No: Civil Appeal No. 3407 of 2009 (Arising out of Special Leave Petition (C) No. 14431 of 2008)

Superintendent of Post
Offices and Others

APPELLANT

Vs

K.K. Gopalakrishnan

RESPONDENT

Date of Decision: May 4, 2009

Acts Referred:

Constitution of India, 1950 – Article 136

Citation: (2009) 05 SC CK 0248

Hon'ble Judges: Tarun Chatterjee, J; H. L. Dattu, J

Bench: Division Bench

Final Decision: Dismissed

Judgement

@JUDGMENTTAG-ORDER

1. Delay condoned.

2. Leave granted.

3. Heard learned Counsel for the parties.

4. Since the respondent has already been appointed in compliance with the directions made by the Central Administrative Tribunal and the High

Court did not interfere with it, we are not inclined to interfere with the impugned orders exercising our jurisdiction under Article 136 of the

Constitution.

5. The Civil Appeal is accordingly disposed of with no order as to costs. Interim order, if any, stands vacated.